

SHRI ANTHIYUR P. SELVARASU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI T.K.S. ELANGO VAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. K. KESHA VA RAO: Sir, he is ..(*Interruptions*)..

MR. CHAIRMAN: That has to be discussed. For now, you know the procedure that we can't read in Zero Hour. Special Mentions, yes, you can read. ..(*Interruptions*).. All the languages of India, they should be respected, they should be promoted and they should be encouraged. No imposition, no opposition to any Indian language. Now, Shri Prasanna Acharya.

Stoppage of procurement of par-boiled rice from the states like Odisha

SHRI PRASANNA ACHARYA (Odisha): Thank you very much, Sir, for allowing me to raise a subject pertaining to the interests of the farmers of the country. ..(*Interruptions*)..

SHRI VAIKO: I would ..(*Interruptions*)..

year, our surplus par-boiled rice will be around 28 lakh metric tonnes. Earlier, what was happening was that the Government of India, through the Food Corporation of India, was procuring all the surplus rice from States like Odisha, Telangana and others. Through the Food Corporation of India, we were supplying our surplus quantity of rice. But, unfortunately, adding to the problems of farmers of Odisha, Telangana and other States, this time, the Central Government has given a directive that not a single grain of par-boiled rice will be procured from our State. When the entire country is in turmoil and farmers are doing agitations for their problems, you are adding another problem for the farmers. If you are not going to procure par-boiled rice, should we throw all our surplus par-boiled rice into the Bay of Bengal? Sir, a few months back, in the month of February, hon. Minister of Food and Civil Supplies gave an assurance that all surplus par-boiled rice from Odisha will be procured by the Central Government. But now the Central Government has gone back on its words and has given an order that no par-boiled rice will be procured. This is going to seriously hamper the procurement. इस साल ओडिशा में चक्रवात आ रहा है। There is every possibility of heavy rain in the next 2-3 days. The rice and paddy is in the field. So, it is going to severely hamper the interest of the farmers and putting the State Government to turmoil.

Sir, I would urge upon the Central Government to kindly change this order. Our hon. Chief Minister has also written to the hon. Prime Minister. Our Food Minister has requested the Union Food and Civil Supplies Minister. Kindly change the order to help the farmers of Odisha, Telangana and other States. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI MAMATA MOHANTA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOGINIPALLY SANTOSH KUMAR (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R. SURESH REDDY (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI B. LINGAIAH YADAV (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

Need for giving proper share of tax revenue to State Governments and Panchayati Raj Institutions

DR. V. SIVADASAN (Kerala): Respected Chairman, Sir, I would like to raise the issue related to GST. When GST Bill was passed in Parliament, the Government gave the hope that it will increase tax buoyancy and both producing and consumers States will benefit. But, after that, what we are seeing here is that power of tax collection has